

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 86/TT/2017**

- Subject : Truing up of 2009-14 tariff block and determination of tariff for 2014-19 tariff block for **Asset-1**:765/400 kV, 1500MVA ICT-1 along with associated bays at Jabalpur Pooling S/S (New) and **Asset-2**:400 kV D/C (Quad) Jabalpur Pooling S/S (New)-Jabalpur (Existing) S/S T/L along with associated bays covered in Commission's Order dated 29.1.2016 in Petition No. 303/TT/2013 and **Asset-3**:400 kV 125 MVAR Bus Reactor -1 with associated bays at Jabalpur 765/400 kV PS and **Asset-4**:765 kV 3x80 MVAR bus reactor-2 with associated bays at Jabalpur 765/400 kV Pooling Sub-station covered in Commission's order dated 18.3.2016 in Petition No. 48/TT/2014 under "Transmission System for Phase-I Generation Project in Orissa Part-B" in Western Region.
- Date of Hearing : 23.5.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Madhya Pradesh Power Management Company Limited and 7 others
- Parties present : Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Rishabh Donnel Singh, Advocate, MPPMCL

**Record of Proceedings**

The representative of the PGCIL submitted as under:-



(a) The present petition has been filed for true-up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Transmission System for Phase-I generation project in Orissa Part- B.

(b) Time and cost over-run issues have already been dealt with in order dated 29.1.2016 in Petition No. 303/TT/2013 and as directed in the said order Revised Cost Estimate (RCE) for the instant assets is submitted.

(c) The tariff for the assets covered in the instant Transmission System for the 2009-14 period was allowed in Petition No. 303/TT/2013 and Petition No. 48/TT/2014. The assets covered in these petitions have been clubbed in the instant petition.

2. The learned counsel for the MPPMCL submitted that they have filed a reply in the instant petition vide affidavit dated 17.3.2017 wherein it is requested to allow claims of the petitioner regarding additional capitalization only on actual basis.

3. The Commission directed the petitioner to submit the following information on affidavit, with an advance copy to the respondents, by 23.6.2017.

a) Details of un-discharged liability as on COD and actual discharge of such liability by payments made during 2014-19 for all assets and duly certified by auditors along with Form 9 A for all the assets; and

b) Form 5 D (as per 2009 Tariff Regulation) covering all the assets, by matching the sum of apportioned cost of individual assets to the original IA cost and RCE cost of the project along with the petition particulars.

4. The Commission directed the respondents to file their replies by 10.7.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 24.7.2017 failing which the matter would be decided on the basis of the information already available on record.

5. Subject to above, order was reserved in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

